

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 47 of 2019

IN THE MATTER OF:

Kotak Mahindra Prime Ltd. Appellant

Vs

Bijay Murmuria & Ors. Respondents

With

Company Appeal (AT) (Insolvency) No. 48 of 2019

IN THE MATTER OF:

Kotak Mahindra Investment Ltd. Appellant

Vs

Bijay Murmuria & Ors. Respondents

Present:

For Appellant(s): Ms. Sanya Lamba, Advocate.

**For Respondents: Mr. K. Dutta with Ms. Srishti Kapoor,
Advocates for Respondent No.1.**

**Mr. Sanjay Bhatt and Mr. Abhijeet Sinha,
Advocates for Respondent No.3.**

With

Company Appeal (AT) (Insolvency) No. 49 of 2019

IN THE MATTER OF:

Kotak Mahindra Prime Ltd. Appellant

Vs

Bijay Murmuria & Ors. Respondents

Present:

For Appellant: Ms. Sanya Lamba, Advocate.

**For Respondents: Mr. K. Dutta with Ms. Srishti Kapoor,
Advocates for Respondent No.1.**

Mr. Rajiv R. Raj, Advocate for R.3 (IDBI)

**Mr. Abhijeet Sinha and Mr. Sanjay, Advocates
for Respondent No.3.**

**With
Company Appeal (AT) (Insolvency) No. 50 of 2019**

IN THE MATTER OF:

Kotak Mahindra Investment Ltd. Appellant

Vs

Bijay Murmuria & Ors. Respondents

Present:

For Appellant: Ms. Sanya Lamba, Advocate.

**For Respondents: Mr. K. Dutta with Ms. Srishti Kapoor,
Advocate for Respondent No.1.**

**Mr. Abhijeet Sinha and Mr. Sanjay Bhatt,
Advocates for Respondent No.3.**

ORDER

02.08.2019 Heard Ms. Sanya Lamba, learned Counsel appearing on behalf of the Appellant(s). Hearing remained inconclusive.

Post the case for further hearing under the heading 'for admission (after notice)' on **19th August, 2019 at 12:00 noon**. The Appeal may be disposed of on the next date.

During the pendency of the Appeal, it will be open to the successful 'Resolution Applicant'/ 'Corporate Debtor' to consider the claim of the Appellant(s) and may provide same treatment as given to the other 'Financial Creditors'.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC

Company Appeal (AT) (Insolvency) Nos. 47, 48, 49, 50 of 2019

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